

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 264 OF 2018

Dated: 5th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Rattan India Power Limited

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Anup Jain
Mr. Sankalp Singh for R-2

ORDER

The learned counsel, Ms. Raveena Dhamija, appearing for the Appellant submitted that, a short adjournment in this case may kindly be granted on the ground that the arguing counsel is in some personal difficulty to argue the matter today.

Submission of the counsel for the Appellant, as stated above, is placed on record.

List the matter for hearing on **08.05.2019**, as agreed by the learned counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

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